

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No.26/2019

IN THE MATTER OF:-

Abhay Dahiya & others

.....Applicant

Versus

State of Haryana

.....Respondent(s)

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Placed:- Panchkula
Dated: 03.06.2021


Respondent
(D.R. Bhaskar)
Chief Engineer, Urban Local Bodies,
Haryana, Panchkula.

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Status report of D.R. Bhaskar, Chief
Engineer Urban Local Bodies,
Haryana, Panchkula on behalf of
State of Haryana.

I, the above named deponent do hereby solemnly affirm and
declare as under:

1. That the deponent, in my official capacity as Chief Engineer, Urban
Local Bodies Department, Haryana, is well conversant with the
facts and circumstances of the present case and competent to
swear and file the present status on the basis of record/information
made available to the deponent.
2. That the deponent is filing the status report with respect to the
directions dated 11.09.2020 issued by this Hon'ble National Green
Tribunal in the above mentioned Application which is to be
complied by the Urban Local Bodies Department, Haryana.



3. That in compliance to the above, the State of Haryana has adopted the guidelines/SOP prepared by CPCB as indicated/directed by the Hon'ble National Green Tribunal for adoption for the purpose in issue. A copy of letter no. 09/11/2021-4C-II dated 15.04.2021 is annexed herewith as Annexure A-1/1 for the kind perusal of this Hon'ble Tribunal.
4. That, to avoid the duplicacy, the policy for Scientific Handling and Reuse of Liquid Waste, Solid Waste and Ground Water Extraction by Restaurants/Dhabas/Motels/Hotels/Marriage Gardens/Banquet Halls earlier issued by the State of Haryana vide 3/5/2020/-R-II dated 29.07.2020 has been withdrawn vide notification no. 63-2021/Ext dated 16.04.2021. A copy of the notification no. 63-2021/Ext dated 16.04.2021 is annexed herewith as Annexure A-1/2 for the kind perusal of this Hon'ble Tribunal.
5. That, Notification no. 63-2021/Ext dated 16.04.2021 regarding withdrawn of policy for Scientific Handling and Reuse of Liquid Waste, Solid Waste and Ground Water Extraction by Restaurants/Dhabas/Motels/Hotels/Marriage Gardens/Banquet Halls earlier issued by the State of Haryana vide 3/5/2020/-R-II dated 29.07.2020 and letter no. 09/11/2021-4C-II dated 15.04.2021 regarding adoption of the guidelines/SOP prepared by CPCB as indicated/directed by the Hon'ble National Green Tribunal for adoption for purpose in issue has also been circulated to all the concerned Departments of the State as well all the Deputy Commissioners and all the Urban Local Bodies in the State for its strict implementation.



6. That further it is humbly submitted that it will be ensured to take necessary steps for the enforcement of the guidelines/SOP prepared by CPCB as indicated/directed by the Hon'ble National Green Tribunal for adoption for purpose in issue by the Department of answering respondent in true letter and spirit by way of special drive in the State of Haryana.
7. That in view of the above, it is humbly submitted that the State of Haryana through the Department of answering respondent will take sincere efforts to ensure the compliance of the directions dated 11.09.2020 of this Hon'ble Tribunal with true letter and spirit. As such, the status report pertaining to instant matter is submitted please.

Placed:- Panchkula
Dated:- 03.06.2021


Respondent
(D.R. Bhaskar)
Chief Engineer, Urban Local Bodies,
Haryana, Panchkula.

Verification:-

Verified that the content of para 1 to 7 of the status report by way of affidavit are true and correct to my knowledge derived from official record. No part of it is false and nothing has been concealed therein.

Placed:- Panchkula
Dated:- 03.06.2021


Respondent
(D.R. Bhaskar)
Chief Engineer, Urban Local Bodies,
Haryana, Panchkula.

From

The Addl. Chief Secretary to Govt., Haryana,
Urban Local Bodies Department.

To

The Director,
Urban Local Bodies Department,
Bays No. 11-14, Sector-4, Panchkula.

Memo No. 09/11/2021-4C-II

Dated 18/04/2021

Subject : Regarding adoption of guidelines/SOP prepared by the CPCB as indicated/directed by the Hon'ble NGT.

Reference on the subject noted above.

2. Government has decided to adopt the guidelines/SOP prepared by the CPCB as indicated/directed by the Hon'ble NGT for adoption for purpose in issue.
3. Therefore you are requested to issue instruction in this regard.


Superintendent Committee-II
for Addl. Chief Secretary to Govt. Haryana,
Urban Local Bodies Department.



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HARYANA GOVERNMENT

URBAN LOCAL BODIES DEPARTMENT

Notification

The 16th April, 2021

No. 09/11/2021-4C-II.— The Governor of Haryana is pleased to withdraw Notification No. 3/5/2020-R II dated 29.07.2020 regarding “Scientific Handling and Reuse of Liquid Waste, Solid Waste and Ground Water Extraction by Restaurants/Dhabas/Motels/Hotels/Marriage Gardens/Banquet Halls in compliance of order dated 25.02.2020 passed by Hon’ble NGT in the matter of OA No. 26/2019 titled Abhay Singh & Ors. Vs. State of Haryana is hereby withdrawn with immediate effect.”.

S. N. ROY,
Additional Chief Secretary to Government Haryana,
Urban Local Bodies Department.

9150—C.S.—H.G.P., Pkl.